

GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT & HIGHWAYS

LOK SABHA
UNSTARRED QUESTION NO. 315

ANSWERED ON 25TH FEBRUARY 2016

PROTECTION TO GOOD SAMARITANS

315. SHRI G. HARI:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

सड़क परिवहन और राजमार्ग मंत्री

(a) whether the Government is considering to notify standard operating procedures to protect good Samaritans or by standers who help accident victims from harassment and legal hassles;

(b) if so, the details thereof;

(c) whether any provision being taken in view of the Hon'ble Supreme Court's intervention in the matter; and

(d) if so, the details thereof?

ANSWER

THE MINISTER OF STATE IN THE
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS
(SHRI PON. RADHAKRISHNAN)

(a) to (d) Ministry of Road Transport & Highways issued the guidelines on 12th May 2015 for protection of the Good Samaritans, i.e. a person who is a bystander or a passer-by, who chooses to assist an injured person or a person in distress on the road. As para 1 (7) and (8) of the guidelines dated 12th May, 2015, Standard Operating Procedures are to be framed for the examination of Good Samaritans by the Police or during trial. Accordingly, Ministry of Road Transport & Highways has issued the Standard Operating Procedure (SOP) on 21st January 2016 envisaging the procedures to be followed for the examination of an eyewitness to a road accident, so that the witness does not get harassed.
